

ITEM NO.18

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 39906/2019

(Arising out of impugned final judgment and order dated 09-10-2017 in WP(C) No. 8719/2016 passed by the High Court Of Delhi At New Delhi)

GOVERNMENT OF NCT OF DELHI &amp; ANR.

Petitioner(s)

VERSUS

MEER SINGH &amp; ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.178496/2019-CONDONATION OF DELAY IN FILING and IA No.178498/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 29-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Ms. Rachana Srivastava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Subject to payment of Rs.10,000/- (Rupees Ten Thousand only) by way of cost to the Supreme Court Secretarial Staff Welfare Association within four weeks from today, the delay in filing the special leave petition is condoned.

Issue notice.

In the meantime, operation of the impugned order shall remain stayed.

Let this special leave petition be listed for orders as soon as the Constitution Bench judgment is rendered in Special Leave Petition (C) Nos.9036-9038 of 2016-Indore Development Authority & Ors. Etc. v. Manohar Lal & Ors. Etc.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER